

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SUMMIT CEMINFRA PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Summit Ceminfra Private Limited
2.	Date of incorporation of corporate debtor	19-05-2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai under the Companies Act, 1956
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U45201MH2008PTC217836
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Regd. Office:</b> Raheja Point Wing B, 7th Floor, Nehru Rd. Nr Shamrao Vithal Bank, Vakola, Santacru, z (East), Mumbai City, Mumbai, Maharashtra, India, 400055.
6.	Insolvency commencement date in respect of corporate debtor	10-10-2024
7.	Estimated date of closure of insolvency resolution process	08-04-2025 (180 days from the order dated 10-10-2024)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	NPV Insolvency Professionals Private Limited (Formerly known as Mantrah Insolvency Professionals Private Limited) through its Director, Mr. Ritesh Prakash Adatiya  IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> H-35, 1st Floor Jangpura Extension, Jungpura, South Delhi, New Delhi – 110014 <b>Email-</b> <a href="mailto:summitceminfra.ibc@gmail.com">summitceminfra.ibc@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Corre. Address:</b> 10th Floor, 1003, Zion Z1, Near Avalon Hotel, Sindhu Bhavan Road, Thaltej, Ahmedabad - 380054 <b>Process Email Id-</b> <a href="mailto:summitceminfra.ibc@gmail.com">summitceminfra.ibc@gmail.com</a>
11.	Last date for submission of claims	28-10-2024 (14 days from the receipt of the order dated 14-10-2024)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a> <a href="mailto:summitceminfra.ibc@gmail.com">summitceminfra.ibc@gmail.com</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench – IV bench has ordered the commencement of a Corporate Insolvency Resolution Process of Summit Ceminfra Private Limited on 10-10-2024 (Order Received on 14-10-2024)

The creditors of Summit Ceminfra Private Limited are hereby called upon to submit their claims with proof on or before 28-10-2024 to the Interim Resolution Professional at the address mentioned against **Entry No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

A financial creditor belonging to a class, as listed against Entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against Entry No.13 to act as authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



**IPE- NPV INSOLVENCY PROFESSIONALS PRIVATE LIMITED**  
(Formerly Known as Mantrah Insolvency Professionals Private Limited)

**Through its Director - Mr. Ritesh Prakash Adatiya**

Appointed as Interim Resolution Professional

In the matter of Summit Ceminfra Private Limited

IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021

Email for Correspondence - [summitceminfra.ibc@gmail.com](mailto:summitceminfra.ibc@gmail.com)

**Date: 15.10.2024**

**Place: Mumbai**

## इंडियन बैंक Indian Bank

**इलाहाबाद ALLAHABAD**

**Ambarnath Branch, Shop No. 30-39, Ground Floor, Swanand Shopping Complex, B Cabin Road, Shivaji Chowk, Ambarnath 421501 | Phone: 0251-2606121/2607121 Mobile: 7738722013 Email: ambarnath@indianbank.co.in**

### POSSESSION NOTICE (For Immovable & Movable Property)

[Under Rule- 8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas: The undersigned being the Authorized Officer of the Indian Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **03.02.2024** calling upon the Borrowers **1. Mr. Ganesh Bharat Rumane (Borrower) & 2. Mr. Vaishali Ganesh Rumane (Co-Borrower)** to repay the amount mentioned in the notice **Rs. 10,68,508.00 (Rupees Ten Lacs Sixty Eight Thousand Five Hundred Eighty Only)** plus interest to be accrued till full and final settlement of dues) as on **07.05.2024** and the said amount carries further interest at agreed rate from **07.05.2024** till date of repayment within 60 days from the date of receipt of the said notice with further interest and incidental charges.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said rules, on this **11th day of Oct. 2024**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank, Ambarnath Shivaji Chowk Branch for an amount of **Rs. 10,68,508.00 (Rupees Ten Lacs Sixty Eight Thousand Five Hundred Eighty Only)** plus interest to be accrued till full and final settlement of dues) as on **07.05.2024** and the said amount carries further interest at agreed rate from **07.05.2024** till date of repayment within 60 days from the date of receipt of the said notice with further interest and incidental charges.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank, Khopat Thane Branch for an amount of **Rs. 23,79,064.00 (Rupees Twenty Three Lakhs Seventy Nine Thousand Sixty Four Only)** as on **06.10.2024** and the said amount carries further interest at agreed rate from **06.10.2024** till date of repayment.

Below are the details with the breakup as on **05.10.2024**

Ac No.	Book Balance	Accrued Interest	Arrears Penalty	Fees/Charges/MOX	Total
HI AC No. 7287644641	Rs. 21,81,141.00	Rs. 1,79,384.532	-	Rs. 1,8537.80	Rs. 23,79,064.00
MLE & other Charges				0.00	
<b>Total due in Loan Accounts</b>					<b>Rs. 23,79,064.00</b>

The borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets.

#### DESCRIPTION OF IMMOVABLE MORTGAGED ASSETS :

Flat No. 603, B4, adms. 411 Sq. Ft. carpet in on 6th Floor of Building No. B4 IN COMPLEX KNOW AS "Prem Narayan Residency" standing on the plot of land bearing Survey No. 58/2/2 Village Aftaon, Tq. Shahapur Dist. Thane in the registration District Thane. Property bounded by :- **North** : Open Plot, **South** : Building No. B5, **East** : Building No. E6, **West** : Building No. B3

**Date: 11.10.2024**  
**Place: Mumbai**

**Sd/-**  
**Authorized Officer**  
**(Indian Bank)**

## इंडियन बैंक Indian Bank

**इलाहाबाद ALLAHABAD**

**Khopat Branch, Office No. 7 Ground Floor, Akruji SMC, Lal Bahadur Shastri Marg, Khopat, Thane West - 400601 | Ph: 022 25346680 / 81 | Mob: 7738152009 Email : Khopatthane@indianbank.co.in**

### POSSESSION NOTICE (For Immovable & Movable Property)

[Under Rule- 8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas: The undersigned being the Authorized officer of the Indian Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **22.04.2024** calling upon the Borrowers **Maresh Dayashankar Vishwakarma** with Khopat Thane Branch to repay the amount mentioned in the notice **Rs. 22,61,682/- (Rupees Twenty Two Lakhs Sixty One Thousands Six Hundred Eighty Two Only)** as on **21.04.2024** and the said amount carries further interest at agreed rate from **21.04.2024** till date of repayment within 60 days from the date of receipt of the said notice with further interest and incidental charges.

The Borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said rules, on this **11th day of Oct 2024**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank, Khopat Thane Branch for an amount of **Rs. 23,79,064.00 (Rupees Twenty Three Lakhs Seventy Nine Thousand Sixty Four Only)** as on **06.10.2024** and the said amount carries further interest at agreed rate from **06.10.2024** till date of repayment.

Below are the details with the breakup as on **05.10.2024**

Ac No.	Book Balance	Accrued Interest	Arrears Penalty	Fees/Charges/MOX	Total
HI AC No. 7287644641	Rs. 21,81,141.00	Rs. 1,79,384.532	-	Rs. 1,8537.80	Rs. 23,79,064.00
MLE & other Charges				0.00	
<b>Total due in Loan Accounts</b>					<b>Rs. 23,79,064.00</b>

The borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets.

#### DESCRIPTION OF IMMOVABLE MORTGAGED ASSETS :

Flat No. 603, B4, adms. 411 Sq. Ft. carpet in on 6th Floor of Building No. B4 IN COMPLEX KNOW AS "Prem Narayan Residency" standing on the plot of land bearing Survey No. 58/2/2 Village Aftaon, Tq. Shahapur Dist. Thane in the registration District Thane. Property bounded by :- **North** : Open Plot, **South** : Building No. B5, **East** : Building No. E6, **West** : Building No. B3

**Date: 11.10.2024**  
**Place: Mumbai**

**Sd/-**  
**Authorized Officer**  
**(Indian Bank)**

## FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

### FOR THE ATTENTION OF THE CREDITORS OF SUMMIT CEMINFRA PRIVATE LIMITED

Sl. No.	RELEVANT PARTICULARS	Answers
1.	Name of corporate debtor	Summit Ceminfra Private Limited
2.	Date of incorporation of corporate debtor	19-05-2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201MH2008PC1217836
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Rahega Point Wing B, 7th Floor, Nehru Rd. Nr. Sharmoo Vihar Bank, Vakhola, Santacruz, z. (East), Mumbai City, Mumbai, Maharashtra, India, 400055, 10-30-2024
6.	Insolvency commencement date in respect of corporate debtor	08-04-2025 (180 days from the order dated 10-10-2024)
7.	Estimated date of closure of insolvency resolution process	NPV Insolvency Professionals Private Limited (Formerly known as Mantrah Insolvency Professionals Private Limited) through its Director, Mr. Ritesh Prakash Aditya
8.	Name and registration number of the insolvency professional acting as interim resolution professional	IBBI/PA-001/IP-P02397/2021-2022/13624
9.	Address and e-mail of the interim resolution professional, as registered with the Board	CA Rajan Garg, 12, Santa Industrial Estate, LB, Patel Road, Goregaon east, Mumbai City, Mumbai, Maharashtra, India, 400063
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Flat No. 202, Wing B, 2nd Floor, Safal Twins, Block-Punjabwadi, Sion-Trombay Road, Deonar, Mumbai Suburban, Maharashtra - 400 088 Email ID: corajanganarg@gmail.com
11.	Last date for submission of claims	25.10.2024 (15 days from the receipt of the order dated 10.10.2024)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) Email: summitceminfra.lbc@gmail.com

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench - IV bench has ordered the commencement of a Corporate Insolvency Resolution Process of **Summit Ceminfra Private Limited on 10-10-2024** (Order Received on 14-10-2024). The creditors of **Summit Ceminfra Private Limited** are hereby called upon to submit their claims with proof on or before **28-10-2024** to the Interim Resolution Professional at the address mentioned against **Entry No. 10**. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means. A financial creditor belonging to a class, as listed against Entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against Entry No. 13 to act as authorized representative of the class. (NA) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

**IFE: NPV INSOLVENCY PROFESSIONALS PRIVATE LIMITED**  
(Formerly known as Mantrah Insolvency Professionals Private Limited)  
Through its Director - **Mr. Ritesh Prakash Aditya**  
Appointed as Interim Resolution Professional in the matter of **Summit Ceminfra Private Limited**  
IBBI Reg. No: IBBI/PA-001/IP-P02397/2021-2022/13624  
Date: 15.10.2024  
Place: Mumbai  
Email for Correspondence: summitceminfra.lbc@gmail.com

## KIFS HOUSING FINANCE LIMITED

Registered Office: 6th Floor, KIFS Corporate House, Beside Hotel Planet Landmark, Near Ashok Vatika, BRTS, ISKON - Ambli Road, Bodakdev, Ambli, Ahmedabad, Gujarat - 380054  
Corporate Office: C-902, Lotus Park, Graham Friar Compound, Western Express Highway, Goregaon (East), Mumbai - 400063, Maharashtra, India.  
Ph. No.: +91 22 61796400 E-mail: contact@kifshousing.com Website: www.kifshousing.com  
CIN: U65922GJ2015PLC0085079 RBI COR: DOR-00145

### PHYSICAL POSSESSION NOTICE

**SHIRAM PANDEY VARTAK (Applicant)**  
**IMFAN PANDEY VARTAK (Co-Applciant)**  
**PANDURANG BANAJI VARTAK (Co-Applciant)**  
**MEENAKSHI PANDEY VARTAK (Co-Applciant)**  
Address: FLAT NO 101 1ST FLOOR NA BAYO BAI NIWAS NANA KARAVE VILLEGE ROAD SECTOR 36 NR BANK OF INDIA KARAVE VILLEGE SEAWOOD Thane Thane MAHARASHTRA India 400706

WHEREAS: The undersigned being the Authorized Officer of KIFS Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated **May 16, 2024** calling upon you to repay the amount mentioned in the Notice being **Rs. 20,50,122/- (Rupees Twenty Lakh Fifty Thousand One Hundred Twenty Two Only)** your Loan Account No. LNHKLAK01612 within 60 days from the date of receipt of the said notice.

You, having failed to repay the amount, notice is hereby given to you and the Public in general that the undersigned has taken the physical possession of the property described herein below which is mortgaged to KIFS Housing Finance limited in exercise of the powers conferred on them under Section 13(4) of the said Act read with Rule 8 of the said Rules on this the **11th day of the October, year 2024**.

You, in particular and the Public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of KIFS Housing Finance Limited for an amount of **Rs. 20,50,122/- (Rupees Twenty Lakh Fifty Thousand One Hundred Twenty Two Only)** due as on **March 22, 2024** with further interest thereon from **March 23, 2024** till payment thereof.

Description of the Property	
All that part and parcels of the immovable property situated at Flat No 101 1st Floor Na Bayo Bai Niwas NA NANA Karave Village Road Sector 36 Nr Bank Of India Karave Village Seawood Thane Thane Maharashtra India 400706 As per <b>Sale Deed</b> : East : Residential Building, West : Residential Building, North : Residential Building, South : Residential Building As Per Site : East : Residential Building, West: Residential Building, North: Residential Building, South: Residential Building	

**Place : Kalyan** **Sd/- Authorized Officer**  
**Date : October 11, 2024** **KIFS Housing Finance Limited**

borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets.

#### DESCRIPTION OF IMMOVABLE & MOVABLE PROPERTY:

**MORTGAGED ASSETS :** Detailed description of each of the assets subject to mortgage viz. the state, district, Taluk, village, survey no, extent, boundaries, etc. shall be provided. (The description shall be so exhaustive that it will be easy for anybody to identify and locate the property).

Survey No. 128, 129 area of Flat - 485 sq. ft. Flat No. 002, Gr. Floor, Bldg. No. 8 Chandra, B Wing, Chikhli, Ambarnath.

**HYPOTHECATED ASSETS :-**  
Detailed description of the hypothecated assets viz., the nature of stocks/Plant & Machinery/movables, make and year of manufacturing wherever applicable, location, etc. shall be provided. (The description shall be exhaustive to enable any third party to identify the hypothecated securities).

**Date: 11.10.2024**  
**Place: Mumbai**

**Sd/-**  
**Authorized Officer**  
**(Indian Bank)**

The borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets.

#### DESCRIPTION OF IMMOVABLE MORTGAGED ASSETS :

Flat No. 603, B4, adms. 411 Sq. Ft. carpet in on 6th Floor of Building No. B4 IN COMPLEX KNOW AS "Prem Narayan Residency" standing on the plot of land bearing Survey No. 58/2/2 Village Aftaon, Tq. Shahapur Dist. Thane in the registration District Thane. Property bounded by :- **North** : Open Plot, **South** : Building No. B5, **East** : Building No. E6, **West** : Building No. B3

**Date: 11.10.2024**  
**Place: Mumbai**

**Sd/-**  
**Authorized Officer**  
**(Indian Bank)**

## FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

### FOR THE ATTENTION OF THE CREDITORS OF M/S. CACHET EVENTS AND DESIGN SOLUTIONS PRIVATE LIMITED

Sl. No.	RELEVANT PARTICULARS	Answers
1.	Name of corporate debtor	M/S. Cachet Events And Design Solutions Private Limited
2.	Date of incorporation of corporate debtor	28.02.2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies/Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74120MH2011PFC214121
5.	Address of the registered office and principal office (if any) of corporate debtor	12, Santa Industrial Estate, LB, Patel Road, Goregaon east, Mumbai City, Mumbai, Maharashtra, India, 400063
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 11.10.2024 (Order uploaded on the NCLT Website on 12.10.2024)
7.	Estimated date of closure of insolvency resolution process	10.04.2025 (180 days starting from the date of commencement of the Corporate Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Rajan Garg, IBBI Registration No: IBBI/PA-001/IP-P02397/2021-2022/13624
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. 202, Wing B, 2nd Floor, Safal Twins, Block-Punjabwadi, Sion-Trombay Road, Deonar, Mumbai Suburban, Maharashtra - 400 088 Email ID: corajanganarg@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Suite No. 5, 8th Floor, 207, Embassy Square, Jammal Bajaj Marg, Nariman Point, Mumbai, Maharashtra - 400021 Email ID: cacheteventspr@gmail.com
11.	Last date for submission of claims	26.10.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable as per information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Website: https://ibbi.gov.in/home/downloads (b) Physical Address: As per Point 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Cachet Events And Design Solutions Private Limited on 11.10.2024 (Order uploaded and downloaded from the website of the Hon'ble NCLT 12.10.2024). The creditors of M/s. Cachet Events And Design Solutions Private Limited, are hereby called upon to submit their claims with proof on or before 26.10.2024 (considering 14 days from the date of upload and download of the order from the website of the Hon'ble NCLT) to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

**Date: 15.10.2024**  
**Place: Mumbai**

**Sd/-**  
**Interim Resolution Professional**  
IBBI/PA-001/IP-P02397/2021-2022/13624

## CLASSIFIED CENTRES IN MUMBAI

**Bejay Ads, Opera House**  
Phone: 23748048 / 56051035.

**Color Spot, Byculla (E),**  
Phone: 23748048 / 23714748.

**FCA Communications, Nariman Point,**  
Phone: 40020550 / 51.

**Fulrani Advtg. & Mtg., Antop Hill**  
Phone: 24159661  
Mobile: 9769238274 / 9969408835

**Ganesh Advertising, Abdul Rehman Street,**  
Phone: 23429163 / 23414596.

**J.K. Advertisers, Horminal Circle, Fort,**  
Phone: 22663742.

**Mani's Agencies, Opp.G.P.O., Fort,**  
Phone: 26000222.  
Mobile: 9892091257.

**Manjot Ads, Curry Road (E)**  
Phone: 24700338.  
Mobile: 9460460262.

**OM Sai Ram Advtg., Curry Road**  
Mobile: 9967375573

**Pinto Advertising, Mazagon,**  
Phone: 23701070.  
Mobile: 9869040181.

**Premier Advertisers Mumbai Central**  
Mobile: 9819891116

**Sarjan Advertising, Tardo,**  
Phone: 66620983

## ORIX LEASING & FINANCIAL SERVICES INDIA LIMITED

(formerly known as OASIS Auto Financial Services Limited) (A Subsidiary of ORIX Auto Infrastructure Services Limited)  
Regd. Office : Plot No. 94, Marol Co-operative Industrial Estate, Andheri-Kurla Road, Andheri (E), Mumbai - 400 059  
Tel. + 91 22 2859 5093 / 6707 0100 | Fax: +91 22 2852 8549  
Email: info@orixindia.com | www.orixindia.com | CIN: U74900MH2006PLC163937

### APPENDIX- IV-A (See proviso to rule 8(6)) NOTICE FOR SALE OF IMMOVABLE PROPERTIES

Public Notice for sale of immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of the Secured Creditor i.e. Orix Leasing & Financial Services India Ltd. will be sold through Private Treaty, on "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" on or after **05.11.2024** for recovery of amount as mentioned herein below due to Orix Leasing & Financial Services India Ltd. from borrowers and co-borrowers as mentioned hereon below. The Reserve Price and the Earnest Money Deposit (EMD) will be as mentioned hereon below.

NAME OF THE BORROWERS AND CO-BORROWERS OUTSTANDING AMOUNT DEMAND NOTICE DATE	DETAILS OF PROPERTY	RESERVE PRICE (INR)	
		EMD	
<b>Mis Hemraj Devkarandas Metals &amp; Minerals Limited</b> <b>Mr. Vinit Vijay Agrawal</b> <b>Mrs. Ayushi Vinit Agrawal</b> INR 6,34,99,711.88/- AS ON 07-08-2024 DEMAND NOTICE DATE: 01-09-2021	Commercial Premises Being Unit No. 3, Bearing Survey No. 60, Hissa No. 4-A & Survey No. 60, Hissa No. 4-B, C.T.S. No. 527, 527/1, New C.T.s. No. 527/A & 527/B, The Entire Third Floor, Admesingam 2450 Sq. Ft. Carpet Area Along With The Right Of Usage Of Common Passage Of The Third Floor In The Building Lok Bhavan, Lok Bharti Complex, Lok Bharti Road, Situated At Village Marol, Taluka Andheri (east), Mumbai, Maharashtra- 400059, And As Bounded By: East: By Lok Bharti Complex B1 & B2, West: By Open Plot Under Construction, North: By Lok Bharti Road Chanakya Building South: By Open Plot	INR 3,55,00,000/- (Rupees Three Crore Fifty-five Lac Only)	Earnest Money Deposit 10% INR 35,50,000/- (Rupees Thirty-Five Lac Fifty Thousand Only)

For detailed terms and conditions of the sale, please refer to the link provided in the website of Orix Leasing & Financial Services India Ltd., i.e. <https://www.orixindia.com/leasing.php>

**Date: 11.10.2024**

**Sd- Authorised Officer**  
**Orix Leasing & Financial Services India Ltd.**

## Rajkamal Synthetics Limited

CIN: L45100MH1981PLC024344  
Regd. Off: 411, Atlanta Estate Premises Co. Op. Soc. Ltd., G.M. Link Road, Goregaon (East), Mumbai - 400063.  
Email: rajkamalsynthetics@gmail.com Contact No: 022-48253688, 46056970.

### CORRIGENDUM TO THE POSTAL BALLOT NOTICE DATED SEPTEMBER 18, 2024

Rajkamal Synthetics Limited ("The Company") had issued a Postal Ballot Notice dated September 18, 2024 together with Explanatory Statement ("Notice") in accordance with the applicable provisions of the Companies Act, 2013, the rules made thereunder ("the Act") and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the "Listing Regulations") hereto, for seeking approval of members of the Company by way of special resolution through postal ballot process. The Notice has already been circulated to all the shareholders of the Company in due compliance with the provisions of the Act and Listing Regulations on September 18, 2024.

Kindly note that Shareholders who have already voted (EVSN 240916011) before the issue of this corrigendum, have the option to modify their assent or dissent by sending an e-mail to the Scrutinizer at email id: csmrshaharaj@gmail.com till 5:00 pm (IST), Friday, October 18, 2024. In case no e-mails are received from such shareholders by the scrutinizer, the votes originally casted by them shall be treated as final and binding.

Except as detailed in the corrigendum, all other terms and contents of the Postal Ballot Notice shall remain unchanged. This corrigendum will also be available on the website of the Company www.rajkamalsynthetics.com. You are requested to take the same on your records.

A Corrigendum is being issued to inform Members of the Company regarding modifications / alterations in the Special Resolution pertaining to Item No. 1 and its Explanatory Statement forming part of the Postal Ballot Notice dated September 18, 2024, as briefed hereunder:

(i) **Changes in the nature of securities to be allotted:** The Notice of Postal Ballot had mentioned preferential allotment of 87,75,000 equity shares. However, the same is being modified and there shall be preferential allotment of 87,75,000 convertible warrants instead of equity shares.

(ii) **Changes in the Explanatory Statement:** The changes in Item No. 1 of the explanatory statement. The requisite changes in the explanatory statement have been communicated to the shareholders of the Company.

On and from the date hereof, this Corrigendum to the Notice form an integral part of the Notice which has already been circulated to shareholders of Company and shall always be read in conjunction with this Corrigendum which is also being uploaded on the website of the Company at [www.rajkamalsynthetics.com](http://www.rajkamalsynthetics.com), Central Depository Services Limited ("e voting agency") at [www.evotingindia.com](http://www.evotingindia.com) and Stock Exchanges i.e., www.bseindia.com.

For Rajkamal Synthetics Limited  
Sd/-  
Ankur Ajmera  
Managing Director and CEO  
DIN : 07890715

Dated: 15.10.2024  
Place: Mumbai

## CLASSIFIED CENTRES IN MUMBAI

**Bejay Ads, Opera House**  
Phone: 23748048 / 56051035.

**Color Spot, Byculla (E),**  
Phone: 23748048 / 23714748.

**FCA Communications, Nariman Point,**  
Phone: 40020550 / 51.

**Fulrani Advtg. & Mtg., Antop Hill**  
Phone: 24159661  
Mobile: 9769238274 / 9969408835

**Ganesh Advertising, Abdul Rehman Street,**  
Phone: 23429163 / 23414596.

**J.K. Advertisers, Horminal Circle, Fort,**  
Phone: 22663742.

**Mani's Agencies, Opp.G.P.O., Fort,**  
Phone: 26000222.  
Mobile: 9892091257.

**Manjot Ads, Curry Road (E)**  
Phone: 24700338.  
Mobile: 9460460262.

**OM Sai Ram Advtg., Curry Road**  
Mobile: 9967375573

**Pinto Advertising, Mazagon,**  
Phone: 23701070.  
Mobile: 9869040181.

**Premier Advertisers Mumbai Central**  
Mobile: 9819891116

**Sarjan Advertising, Tardo,**  
Phone: 66620983

## GIC HOUSING FINANCE LTD.

CORPORATE OFFICE / HEAD OFFICE : GICHFL, National Insurance Building, 6th floor, J. T. Road, Next to Astoria Hotel, Churchgate, Mumbai, 400 020 Tel.: (022) 43041900 | Email: corporate@gichfl.com | Website: www.gichflindia.com

**NAVI MUMBAI BRANCH :** Satra Plaza, 211, 2nd Floor, Plot No.19 to 20, Sector-19D, Palm Beach Road, Vashi, 400703. Tel No: 022-27832908/1359/1367/2810/27832832. Email ID: Navium@gichflindia.com

**PANVEL BRANCH:** Shop No 2-6, Suryakiran Chs Ltd, Plot No : 05, Sec No :05 Behind D mar, Opp Neel Vardhaman, New Panvel (East), Raigad District- 410 206. Phone: 022-27450853/27455815 | Email: panvel@gichflindia.com | Website: www.gichflindia.com

**KALYAN BRANCH OFFICE:** B-2031, Ved Mantra, Behind Dakshin Mukhi Hanuman Mandir, Agra Road, Kalyan (West), 411001. Phone No. 0251-6536537, 0251-2210125.

### DEMAND NOTICE

(IN PURSUANCE WITH SECTION 13 (2) OF THE SARFAESI ACT, 2002)

GIC Housing Finance Ltd. (GICHFL) has sanctioned Housing loan to the following borrower(s) to purchase/Mortgage/Renovation and Construction of premises by creating equitable mortgage in favor of GICHFL. The repayment of the loan(s) is irregular and the account(s) is finally classified as Non Performing Asset in accordance with directions and guidelines of National Housing Bank.

GICHFL has therefore invoked its rights under section 13 (2) of the SARFAESI ACT, 2002 and called upon the borrower(s) to repay the total outstanding due mentioned therein, within 60 days from the date of the said Demand notice(s).

The borrower(s) is hereby again called upon publicly to pay the said total dues plus the charges & interest accrued till date within 60 days from the date of this notice failing which GICHFL shall resort to all or any of the legal rights to TAKE POSSESSION of the said property(ies) and dispose it and adjust the proceeds against the outstanding dues amount. The borrower(s) is also restrained from alienating or creating third party interest on the ownership of the property(ies).

Sr. No	Loan File No/Name of The Borrower & Co-Borrower/Branch Name	Address Of The Mortgaged Property	Outstanding as per demand notice	Date of Demand Notice Issued
1	<b>MR. RAJESH D KHANDAGALE/ MRS. MANDA RAJESH KHANDAGALE /NAVI MUMBAI BRANCH- FILE NO- MH0040610007679</b>	Landmark Heritage, House No: Flat No-A-2, Gr/Fir Bldg No-03, Umroli, Bhanghar Primary School, Umroli, Panvel, Maharashtra, Pin Code: 410206	19,42,302/-	03.09.2024
2	<b>MR. JADHAV SUDHIR BABURAO /NAVI MUMBAI BRANCH- FILE NO- MH0040600109525</b>	Pushpak -Dham, House No: A-18 Plot No: 9C, Chikanghar, Kalyan D.C., Taluka: Kalyan, State: Maharashtra, Pin Code: 412301	3,14,262/-	30.07.2024
3	<b>Mr. SUKESH CHANDRAKANT SAWANT /Mrs. SEJAL SUKESH SAWANT /NAVI MUMBAI BRANCH- FILE NO- MH0040610005959</b>	Himalaya Complex, House No: 203, 2Nd Flir, Wing No 32, Bldg No 07, Vangani, Pashane, Maharashtra, Pin Code: 421503	14,12,050/-	03.09.2024
4	<b>Mr. DINESH MORESHWAR DHAN</b>			

